

**TRAI seeks inputs of stakeholders on “Ease of Doing Telecom
Business in India”**

Date: 14th March 2017

Subject: Ease of doing Telecom Business in India

Promoting “ease of doing business” is amongst the priority work items for unhindered growth of the telecom sector. A number of steps have already been taken for ease of doing business. Steps like adoption of market based spectrum management such as assignment of spectrum through auction, permitting spectrum trading, spectrum sharing and liberalisation of administratively assigned spectrum, Unified Licensing regime, Merger and Acquisition guidelines, Virtual Network Operation etc. have been guided by the principles of “ease of doing business”.

2. Further, the Authority is of the opinion that various processes that a telecom licensee is required to go through, should be simplified and combined to the extent possible to economise on efforts on part of the Telecom Service Providers (TSPs) as well as the Government. Therefore, it is important to identify the bottlenecks, obstacles or hindrances that are making it difficult to do telecom business in India and thus, require regulatory intervention. Some of these processes could be:

- Related to Unified Licence
 - Acquiring Unified Licence,
 - Compliance of various general / commercial / technical / financial / operating / commercial conditions,
 - Adding new authorisations in the UL
 - Surrendering any authorisation within the scope of UL or surrender of UL.
 - Compliance of roll-out obligations
 - Payment of Licence Fee, FBG/PBG and the release of bank guarantee, whenever due.
 - Any other issue
- Spectrum Allotment and use
 - Assignment of spectrum to the successful bidder by WPC.
 - SACFA Clearance Process

- Spectrum Trading approval process such as settlement of dues etc.
- Spectrum Sharing process
- Liberalisation of spectrum process
- Any other issue
- Provision of telecom services using Satellite media
 - Clearances from INSAT Network Operations Control Center (NOCC)
 - obtaining SACFA clearance and clearance from other authorities
 - Any other issue
- Merger and Acquisition Policy

3. In addition, there can be processes in other areas which may be requiring simplification. In view of the above, the stakeholders are requested to identify such areas of concern and review the existing processes and suggest mechanisms that ease the business activity.

4. The stakeholders are requested to provide inputs with detailed explanation and justification by 11th April 2017. On receipt of the inputs, TRAI will analyse them and if required, take further necessary action for simplification of processes. The inputs may be sent, preferably in electronic form, to Shri Sanjeev Banzal, Advisor (Networks, Spectrum and Licensing), TRAI on the email ID advmn@traigov.in. For any clarification / information Shri Sanjeev Banzal, Advisor (Network Spectrum & Licensing), TRAI may be contacted at Telephone Number +91-11-23210481.
